

Pre conditions for grant of mining lease

719. SHRI MOHD. ALI KHAN: Will the Minister of MINES be pleased to state:

(a) whether the Ministry has any proposal for developing guidelines for migrant labour and un-organised sector and the pre-conditions that need to be fixed before mining leases are granted in mining sector;

(b) if so, Government's comments thereon; and

(c) the views of public, experts and industry in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI DINSHA J. PATEL): (a) No, Sir. The Ministry does not have any proposal for developing guidelines or imposing pre-conditions on mining leases for employment of migrant or un-organised sector labour in mining activities.

(b) and (c) Do not arise in view of (a) above.

Special vigilance force for State Wakf Boards

†720. SHRI ASHK ALI TAK: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether Government proposes to make provisions in the Wakf Act, 1995 to provide for punishment, fine and Special Vigilance Force for State Wakf Boards in order to evacuate prevent encroachment of wakf properties, and if so, the details thereof; and

(b) whether Government proposes to provide the benefits of special package given for the development of Muslim dominated districts on the basis of recommendations of Sachar Committee to Muslim dominated regions of Rajasthan also, and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT PALA): (a) The Government has proposed comprehensive amendments in the Wakf Act, 1995 and the Wakf (Amendment) Bill, 2010 in this regard was passed by the Lok Sabha on 7th May, 2010 and now stands referred to a Select Committee of the Rajya Sabha. In the Bill, a new section 52A has been proposed to be inserted in the Act which provides that any person who alienates or purchases or takes possession of, in any manner whatsoever, either permanently or temporarily, any movable or immovable property being a wakf property, without prior sanction of the Board, to be punishable with

†Original notice of the question was received in Hindi.

rigorous imprisonment for a term which may extend to two years. The offence has been proposed to be a cognizable and non-bailable one and no court would take cognizance of any offence under this section save on a complaint made by the Board or an officer duly authorised by the Board in this behalf. Further, no court inferior to that of a Metropolitan Magistrate or a Judicial Magistrate of the first class would try any offence punishable under this Section. There is no provision in the Wakf Act, 1995 to provide for Special Vigilance Force for State Wakf Boards.

(b) Multi-sectoral Development Programme (MsDP) is implemented by the Ministry for the development of 90 Minority Concentration Districts (MCDs) during the 11th Five Year Plan selected on the basis of percentage of minority population communities and backwardness parameters. As per the required criteria, no district in the State of Rajasthan could be included for the implementation of MsDP during 11th Plan Period.

Efficacy of minority-centric schemes

721. SHRI GOVINDRAO ADIK : Will the Minister of MINORITY AFFAIRS be pleased to state :

(a) whether it is a fact that desired results from the minority-centric Centrally Sponsored Schemes in the ongoing Eleventh Five Year Plan (2007-12) has not been achieved;

(b) to what extent the Multi-Sectoral Development Programmes, launched on the basis of the Sachar Committee recommendations, have improved the lot of minorities in the 90 identified districts across the country; and

(c) if not, the concrete steps the Ministry is taking to improve the efficacy of the programme?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT PALA):

(a) No, Sir. Minority centric Centrally Sponsored Schemes viz. Pre-matric Scholarship Scheme, Post-matric Scholarship Scheme, Merit-cum-means based Scholarship Scheme, Free Coaching & Allied Scheme, Multi-sectoral Development Programme (MsDP) etc. are being implemented successfully during Eleventh Five Year Plan.